

ITEM NO.1502

COURT NO.15

CORRECTED*
SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

M.A. No. 814 of 2019 in C.A. No(s). 2463/2019

(Arising out of impugned final judgment and order dated 05-03-2019
in C.A. No. No. 2463/2019 passed by the Supreme Court Of India)

PRINCIPAL COMMISSIONER OF INCOME TAX(CENTRAL) 1 Petitioner(s)

VERSUS

NRA IRON AND STEEL PVT. LTD.* Respondent(s)

([HEARD BY : HON. UDAY UMESH LALIT AND HON. INDU MALHOTRA, JJ.]

Date : 25-10-2019 This petition was called on for Judgment today.

For Petitioner(s) Mrs. Anil Katiyar, AOR

For Respondent(s) Ms. Divya Roy, AOR

Hon'ble Ms. Justice Indu Malhotra pronounced the Judgment of
the Bench comprising Hon'ble Mr. Justice Uday Umesh Lalit and Her
Ladyship.

Miscellaneous Application is dismissed in terms of the Signed
Reportable Judgment.

Pending applications, if any, are disposed of.

(POOJA CHOPRA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER

(Signed Reportable Judgment is placed on the file)